

(5) उत्पादन संबंधी लक्ष्य प्राप्त करने की प्रगति नियमित रूप से मानिटर की जा रही है।

Import of steel car bodies

1242. SHRI BIR BHADRA PRATAP SINGH:

SHRI BHAGATRAM MANHAR:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that steel for car bodies, being indigenously manufactured, is being imported; if so, what are the reasons therefor; and

(b) what is the total consumption of steel in India and the quantum of this consumption which is imported?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL IN THE MINISTRY OF STEEL AND MINES (SHRI YOGENDRA MAKWANA): (a) Yes, Sir. Most of the steel required for car bodies is imported as domestic availability of this grade of steel falls short of the requirement.

(b) The apparent consumption of steel within the country was about 12.7 million tonnes in 1987-88. Of this, imports are estimated at about 1.7 million tonnes.

Loss to NCCF Patna branch on potatoes deal

1243. SHRI SHANKER SINH VAGHELA:

SHRI ISH DUTT YADAV:

SHRI VIRENDRA VERMA:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Audit Report pertaining to the period ending 30th June, 1985 pointed out a loss of Rs. 7.89 lakhs in sale/purchase of potatoes handled by the Patna Branch of the Na-

tional Consumers, Cooperative Federation India Ltd;

(b) whether it is also a fact that as per aims and objects of NCCF the Federation is to deal in consumer's items and not in agricultural items like potatoes which are required to be dealt with by NAFED; and

(c) if so, whether Government have made any inquiry into the losses pointed out by the Company Auditors; if so, what is the outcome thereof stating the action taken by the Government against the officials found responsible for the irregularities?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) Yes, Sir.

(b) NCCF deals with consumer items including potatoes, pulses etc.

(c) An inquiry is being conducted in this regard by the NCCF. Action will be taken on receipt of the findings of the inquiry.

Allegations of vested interests causing delay in amendment of Rent Control Laws

1244. SHRI KAPIL VERMA:

SHRIMATI VEENA VERMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Prime Minister has received any memorandum from the Society for Fair Laws and Justice, alleging that vested interests are behind delay in amendment of the Rent Control Laws;

(b) if so, what are the details thereof; and

(c) what action Government propose to take to expedite the issue?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and